

(2017) 05 RAJ CK 0148
In the Rajasthan High Court
Case No : 755 of 2017

Jitendra Singh S/o Shri Bhawani Singh

APPELLANT

Vs

State of Rajasthan

RESPONDENT

Date of Decision : 30-05-2017

Acts Referred:

[Indian Penal Code, 1860](#), [Section 323](#),
[Section 452](#), [Section 143](#) -
Punishment for voluntarily causing hurt - House -trespass after preparation for hurt,
assault or wrongful

Citation : (2017) 05 RAJ CK 0148

Hon'ble Judges : Sandeep Mehta

Bench : SINGLE BENCH

Advocate : Shambhoo Singh, Pankaj Awasthi

Final Decision : Allowed

Judgement

1. Heard learned counsel for the appellants and learned Public Prosecutor. Perused the material available on record.
2. This appeal has been preferred on behalf of the appellants under Section 14A of the SC/ST (Prevention of Atrocities) Act being aggrieved of the order dated 18.5.2017 passed by learned Special Judge, SC/ST (Prevention of Atrocities) Cases, Jalore, in Cr.Misc. Case No.246/2017 rejecting the bail application preferred on behalf of the appellants who are in custody in connection with F.I.R. No.69/2017, registered at Police Station Kotwali Jalore for the offences under Sections 143, 452 & 323 IPC and Sections 3(1) (r)(s), 2(va) of the SC/ST (Prevention of Atrocities) Act.

3. Having regard to the facts and circumstances available on record but without expressing any opinion on the merits of the case, this Court is of the opinion that the appellants are entitled to be released on bail.

4. Consequently, the appeal is allowed. The order dated 18.5.2017 is set aside. It is ordered that the accused-appellants (1) Jitendra Singh, (2) Ranjeet Singh and (3) Ummaid Singh arrested in connection with F.I.R. No.69/2017, registered at Police Station Kotwali Jalore shall be released on bail during pendency of the trial; provided each of them furnishes a personal bond of Rs.50,000/- and two surety bonds of Rs.25,000/- each to the satisfaction of the learned trial court with the stipulation to appear before that Court on all dates of hearing and as and when called upon to do so.